

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF GOVINDA INDUSTRIES
PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	GOVINDA INDUSTRIES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	09/02/2016
3.	Authority under which corporate debtor is incorporated / registered	RoC, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900MH2016PTC272946
5.	Address of the registered office and principal office (if any) of corporate debtor	401, Devpooja North Avenue Road, Santacruz (W) Mumbai - 400054
6.	Insolvency commencement date in respect of corporate debtor	30.04.2021
7.	Estimated date of closure of insolvency resolution process	26.10.2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	S. Gopalakrishnan Reg. No. : IBBI / IPA - 002 / IP - N00151 / 2017 -18 / 10398
9.	Address and e-mail of the interim resolution professional, as registered with the Board	R - 2 / 202, Moraj Riverside Park, Takka, Panvel - 410 206. Raigad Zilla, Maharashtra. E-mail: gopi63.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	S. Gopalakrishnan, R - 2 / 202, Moraj Riverside Park, Takka, Panvel - 410 206. Raigad Zilla, Maharashtra. E-mail: govindaindustries.cirp@sparkresolutions.co.in
11.	Last date for submission of claims	19.05.2021



S. Gopalakrishnan

12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NIL
14.	(a) Relevant Forms and	https://www.ibbi.gov.in/home/downloads
	(b) Details of authorized representatives are available at:	NIL

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **GOVINDA INDUSTRIES PRIVATE LIMITED** on 30.04.2021

The creditors of **GOVINDA INDUSTRIES PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 19.05.2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Place: Mumbai

Date: 05.05.2021



S. Gopalakrishnan
S. Gopalakrishnan
Interim Resolution Professional of
**GOVINDA INDUSTRIES
PRIVATE LIMITED**